

COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS

FIRST TO Hundredth REPORTS  
(ENGLISH VERSION)



Third LOK SABHA

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS

EIGHTEENTH REPORT

(Third Lok Sabha)

1. The Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee, present on their behalf this their Eighteenth Report.

2. The Committee met on the 1st April, 1963 for examination of the following Constitution (Amendment) Bills under Rule 294 (1) (a) of the Rules of Procedure:—

- (1) \*The Constitution (Amendment) Bill, 1963 (*Amendment of Article 368*) by Shri Hari Vishnu Kamath.
- (2) The Constitution (Amendment) Bill, 1963 (*Amendment of Eighth Schedule*) by Sarvashri Abdul Ghani Goni and Gopal Dutt Mengi.

*Examination of the Constitution (Amendment) Bills*

3. The Members who had given notices of the Bills, and representatives of the Ministries concerned with the Bills had been invited to be present at the sitting. Sarvashri Hari Vishnu Kamath and Gopal Dutt Mengi, the Members concerned, attended the sitting. The representatives of the Ministries of Law and Home Affairs were present.

4. The Committee considered the Bills and the reactions of the Government thereto. The Committee arrived at the following findings as a result of their examination of the Bills :—

*Findings of the Committee*

- (1) The Constitution (Amendment) Bill, 1963 (*Amendment of Article 368*) by Shri Hari Vishnu Kamath.

The Bill seeks to amend article 368 of the Constitution so as to ensure that amendment of the Constitution is not resorted to lightly.

After hearing the views of the representative of the Ministry of Law, the Committee recommended that the Bill be allowed to be introduced.

- (2) The Constitution (Amendment) Bill, 1963 (*Amendment of Eighth Schedule*) by Sarvashri Abdul Ghani Goni and Gopal Dutt Mengi.

The Bill seeks to include 'Dogri' in the Eighth Schedule to the Constitution.

After hearing the views of Shri Gopal Dutt Mengi and the representative of the Ministry of Home Affairs and considering all aspects of the matter, the Committee postponed the consideration of the Bill during the present national emergency as the question of inclusion of any additional language in the Eighth Schedule to the Constitution is likely to raise controversy.

*Recommendations*

5. The Committee recommend that the Constitution (Amendment) Bill, 1963 (*Amendment of Article 368*) by Shri Hari Vishnu Kamath be allowed to be introduced.

NEW DELHI;  
April 1, 1963.  
Chaitra 11, 1885 (Saka).

S. V. KRISHNAMOORTHY RAO,  
Chairman,  
Committee on Private Members'  
Bills and Resolutions.

\*Circulated to Members separately (Bill No. 14 of 1963).